

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

D.A. No. 57/95.

Dt. of Decision : 18.1.95.

Isaac

.. Applicant.

Vs

1. Union of India,
Rep. by its Secretary,
Ministry of Defence,
Sena Bhavan, New Delhi-110 011.

2. The Commandant,
HQ, Artillery Centre,
Hyderabad-500 031.

.. Respondents.

Counsel for the Applicant : Mr. K. Sudhakar Reddy

Counsel for the Respondents : Mr. N.R. Devaraj, Sr. C.G.S.O.

CORAM:

THE HON'BLE SHRI JUSTICE V. NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

O.A.No.57/1995

Date: 18/1/98

JUDGEMENT

1. As per the Hon'ble Sri R. Rangarajan, Member (A)

Heard Sri K. Sudhakar Reddy, learned counsel for the applicant and Sri N.R. Devaraj, learned counsel for the respondents.

2. The applicant is working as Tailor in the Headquarters, Artillery Centre, Hyderabad. His claim is for a direction to the respondents to grant him the revised scales of pay of Rs.210-260 and Rs.260-400 w.e.f. 22.8.1983. His contention is that similarly situated other employees in the grade of Tailors have been given the said revised scales of pay in response to the judgments of the Tribunal.

3. While the posts in some of the trades in the Defence Establishments were upgraded to the posts carrying the scale of pay of Rs.260-400 w.e.f. 15.10.84, the same benefit was not given to the other employees in other trades. This Tribunal held in O.A.443/88; 46/93; 270/93; 521/93 and 522/93 that there is no discrimination in not upgrading the other posts like Boot Repairers and Tailors and limiting the benefit only to 11 trades. Hence, in all the aforesaid OAs directions were given to the respondents to give notional pay to the applicants therein in the pay scales of Rs.260-400 w.e.f. 15.10.1984 by limiting monetary benefit from one year prior to the date of filing the respective OAs.

4. In view of the above, this OA is also allowed and the respondents are directed to grant the scale on a notional basis. Consequential monetary benefits will have to be given to the applicant from 12.1.1994 i.e. one year prior to the date of filing this O.A.

5. This O.A. is ordered accordingly. No order as to costs.

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(R. Rangarajan)
Member (A)

Venkateswara Rao
(V. Neeladri Rao)
Vice Chairman

Dated 14/11/73

Deputy Registrar (J)CC

To

kmv

1. The Secretary, Union of India,
Ministry of Defence, Sena Bhavan, New Delhi-11.
2. The Commandant, HQ, Artillery Centre,
Hyderabad-31.
3. One copy to Mr.K.Sudhakar Reddy, Advocate, CAT.Hyd.
4. One copy to Mr.N.R.Devraj, Sr.CGSC.CAT.Hyd.
5. One copy to Library, CAT.Hyd.
6. One spare copy.

pvm

*Referred to
Jumps*

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE-CHAIRMAN

AND

THE HON'BLE MR.R.RANGARAJAN : M(ADMIN)

DATED: 18- / -1995

ORDER/JUDGEMTN:

M.A./R.A/C.A.No.

in

O.A.No. 57/95

T.A.No.

(w.p.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected

No order as to costs.

Debby
31-1-95
No spare copy

